

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513

IB-629/ND/2022

IA-1978/2024, IA/885/2023

IN THE MATTER OF:

Mr. Rakesh Gupta

.....Applicant

Vs.

Union Bank of India And Ors.

.....Respondent

SECTION

U/s 94 IBC

Order delivered on 07.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Peri Rama Krishna, Advocate (AP/798/1993) for
Respondent 5 IN CP - IB 629/ND/2022

For the RP : Adv Roshan Kumar

ORDER

IA-1978/2024:-

Heard Ld. Counsel for the Applicant. Let notice be issued to the Non-Applicant for filing their reply and appearance and proof of service be filed. List this application on **04.07.2024**.

IA/885/2023:-

This is a report filed by the Resolution Professional under Section 99 of the IBC. Let notice be issued to the Personal Guarantor as well as Financial Creditor for filing response to this report. Notice be issued by all means and proof of service be filed. List this application on **04.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**